

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (C) CC No. 20274-20275 OF 2016
WITH
INTERLOCUTORY APPLICATION Nos.1-2
(Application for condonation of delay in filing SLP)

M/s. Rathi Steel & Power Ltd., Ghaziabad

.....Petitioner

Versus

Commissioner of Customs, Central Excise & Service Tax, GhaziabadRespondent

OFFICE REPORT

The matters above-mentioned have been filed by Mr. Rajesh Kumar, Advocate, on behalf of the Petitioner against the Judgment and Order dated 04th May, 2015 and 21st August, 2015 of the High Court of Judicature at Allahabad in Central Excise Appeal No. 38 of 2015 and Review Application No. 203129 of 2015. There is delay of 404 and 295 days in filing the SLP.

It is submitted that SLP (Civil) 28727-28728 of 2016 @ SLP (Civil) CC No. 17899-17900 of 2016 between the same parties was listed before the Hon'ble Court on 26th September, 2016 when the Court was pleased to dismiss the same. Copy of Record of Proceeding dated 26th September, 2016 is enclosed herewith.

The matter alongwith application are listed before the Hon'ble Court with this Office Report.

Dated this the 26th Day of October, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Rajesh Kumar, Advocate,
80, A K. Sen Block, Old Lawyers' chamber,
Supreme Court Compound, New Delhi.

ASSISTANT REGISTRAR